भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400051

Cancellation of Recovery Certificate No. 9290 of 2026 dated 01.09.2026 issued against Harsha Ishvarbhai Solanki (PAN: DCXPS3726R); Khushbu Arjunbhai Padhiyar (PAN: EBFPP6804K); Nitaben Babulal Khalas (PAN: BZVPK9515P); Nimeshkumar Baldevbhai Parmar (PAN: CDUPP7466C); Taraben Kirankumar Padhiyar (PAN: CXSPP4797A); Ravi Dipakbhai Barupal (PAN: AOBPB8419F); Rakeshbhai Kishanbhai Pandya (PAN: CUMPP3101K); Jayesh Ganpatlal Pansal (PAN: AWUPP5121F); Rajaniben Jayeshbhai Pansal (PAN: FPTPP7859P); Bhavika Prakash Rathod (PAN: BPDPR8645R); Rita Arvindbhai Rangi (PAN: DYHPR5253J); Badamilal Banshilal Garg (PAN: AWVPG2759F); Lataben Narotambhai Rangi (PAN: AYRPR7467F); Navin Shankarlal Tank (PAN: AFJPT4067J); Vishnu Shantibhai Parmar (PAN: CDHPP8536J); Komal Vaghaji Chauhan (PAN: BHYPC1780R); Dayaben Marvadi (PAN: DCEPM0246P); B B Commercial Ltd (PAN: AABCB4535B); Bhargaviben Shamalbhai Raval (PAN: ATEPR0799N); Prakash Chunilal Mudethiya (PAN: AUOPM4259K) and Ramnath Sharma (PAN: IBYPS8699E) ('hereinafter referred to as Defaulters') jointly and severally in the matter of trading activity in the scrip of ANI Integrated Services Limited.

Recovery Certificate No. 9290 of 2026 dated **01.09.2026**, was drawn up by the Recovery Officer against **Defaulters** for a sum of Rs. 45,37,000/- (Rupees Forty Five Lakh Thirty Seven Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide AO Order No. Order/AK/DS/2025-26/32082-32109 dated February 12, 2026, against the Defaulter.

In view of the Order of the Hon'ble Securities Appellate Tribunal (SAT) dated November 4, 2026, in Appeal No. 388 of 2026, Recovery Certificate No. 9290 of 2026 is hereby cancelled in exercise of powers given under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 413 of the Income-tax Act, 2025.

DEEPU ANANDAN

Digitally signed by DEEPU ANANDAN
Date: 2026.11.11 15:22:26 +05'30'

RECOVERY OFFICER

Date: 11.11.2026

Place: Mumbai